

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE

16-11-84

NOTIFICATION
(INCOME-TAX)

No. 6040 (F.No.176/55/84-IT(AI)): In exercise of the powers conferred by sub-section (2)(b) of Section 80-G of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Arulmigu Thiagarajaswami Thirukkoyil Temple, Thiruvarur" to be a place of historic importance throughout India.

Rm

(R. K. TEWARI)

UNDER SECY. TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Commissioner of Income-tax, Tamil Nadu-V, Madras, with ref. to his letter No. 2039(66)/83-TN.V, dated 27.8.84. He is requested to check up the position regarding the utilisation of donations by obtaining relevant accounts from the respective religious authorities every year.
2. All Commissioners of Income-tax.
3. All Chambers of Commerce in Tamil Nadu.
4. Comptroller & Auditor General of India, New Delhi.
5. The Executive Officer, Arulmigu Thiagarajaswami Thirukkoyil, Thiruvarur, Pincode-610002 (Thanjavur District), with ref. to his letter dated 20.2.84. The accounts of the receipts and expenditure regarding repairs and renovation may be kept separately and submitted to the Commissioner of Income-tax, Madras, annually.

Rm

(R. K. TEWARI)

UNDER SECY. TO THE GOVERNMENT OF INDIA